

Shaw Wallace Company

631. SHRI K. P. UNNIKRISHNAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Company Law Administration has been approached by the Foreign Shareholders of M/s. Shaw Wallace Company for sale and transfer of their shares to Indian Nationals.

(b) if so, whether permission has been granted; and

(c) whether Government have also received representations in this regard from the Indian employees of the firm and if so, the reaction of Government thereto ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) No such proposal has yet been received by the Government.

(b) Does not arise.

(c) Yes, Sir. The representations will be given consideration if and when there is occasion to consider the kind of transaction apprehended by the Indian employees of the Company.

Aid to Bangla Desh for Development of Civil Aviation

632. SHRI B. V. NAIK : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether any aid is proposed to be given to Bangla Desh for development of civil aviation or for setting up international aviation links in that country; and

(b) if so, the amount thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). Two Fokker Friendship aircraft of the 200 series were handed over to the Bangladesh Biman in the first week of March at the request of the Bangladesh

Government. The necessary spare parts and materials required for the maintenance of these aircraft are also being provided. Aeronautical communication equipments valued at approximately Rs. 29000/- it being provided to the Bangladesh Government in response to their request. Training, familiarisation and conversion facilities are also being given.

The terms of the release of the aircraft spares etc. and provision of training facilities are under consideration.

Overdraft by Mysore

633. SHRI B. V. NAIK :
SHRI BISHWANATH JHUN-
JHUNWALA :

Will the Minister of FINANCE be pleased to state :

(a) whether representatives of Mysore Government recently had talks with the Planning Commission and other Government representatives on the question of Mysore's dwindling resources and the consequent overdraft which the State had run with the Reserve Bank of India;

(b) if so, the precise case as presented by Mysore Government representatives; and

(c) Government's reaction thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) to (c). The Government of Mysore had represented that they would try to liquidate their overdraft liability if special accommodation was provided to the State on the basis of the non-Plan gap as estimated at the beginning of the Fourth Plan period. The matter has been discussed with the State Government representatives and the principles governing the release of special accommodation explained to them. Such accommodation is given only towards the inescapable gaps in the resources of the States as may be assessed by the Planning Commission each year, subject to criteria which are applicable to all States.